

About the three-year degree course, students who will be completing the three-year degree course will be exempted from any examination or test. It is certainly a very salient provision which has been made in this Bill.

I refrain from taking the valuable time of the House. With these comments I give my full support to the Bill and I support the demand that the matter may be referred to the Select Committee as demanded by the hon. Minister.

**SHRI M. YUNUS SALEEM :** The hon. Member, Shri T. Viswanatham, raised the point that the provision to give powers to the Central Government to issue directives was objectionable. I may bring to his notice for his consideration the fact that this provision is similar to section 30 of the Chartered Accountants Act, 1939.

The Bar Council of India has got powers to frame rules and the Central Government also has powers to frame rules. In order to maintain the autonomous position of the Bar Council of India, we are deleting this provision from the Act and instead of that provision of making independent rules and applying those rules to the Bar Council of India, we have said that wherever it is necessary suitable directives will be given. That power has got to be maintained by the Government of India in case of necessity.

There is no other point which has been made by any of the hon. Members. All the points which have been raised by Shri Goyal and other Members will be considered by the Select Committee. I hope that the motion for reference of the Bill to a Select Committee will be approved.

**समापति महोदय :** प्रतीत ऐसा होता है कि मंत्री महोदय अभी प्रस्ताव पूरी तरह से तैयार कर के नहीं लाए हैं। इसलिए सदन के सम्मुख अभी यह उपस्थित नहीं किया जा सकेगा।

अब क्योंकि 5 बज रहे हैं और कार्य सूचि

में 5 बजे एक दूसरा विषय लेना है—मध्याह्निक संसदीय निर्वाचनों के सम्बन्ध में 19 नवम्बर, 1969 को विधि तथा समाज कल्याण मंत्री द्वारा दिए गए वक्तव्य पर चर्चा—पूर्व इस के कि श्री कबर लाल गुप्त चर्चा प्रारम्भ करें श्री प्रकाश चंद्र सेठी एक वक्तव्य देना चाहते हैं। मैं उन्हें अनुमति देता हूँ कि वह वक्तव्य दें।

16.59 hrs.

**STATEMENT RE: MEETING OF CERTAIN OFFICERS WITH SHRI T. T. KRISHNAMACHARI**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI** Mr. Chairman, this morning Dr. Ram Subhag Singh made the following observations :—

“I have already communicated to you, Mr. Speaker, my views on one point. TTK for whom I have every regard was here last week. He was sent for by the Prime Minister for consultation along with other policy framers. He invited some of the Finance Ministry officials and they perhaps went there with files. TTK who was not a Minister was shown these files and the officers were there and they discussed policy matters.”

17 hrs.

The facts are that Shri T. T. Krishnamachari was recently in Delhi and met the Prime Minister. As the House is aware, he is an old and valued colleague with long experience and enjoys an eminent position in our public life. In the course of these meetings the Prime Minister naturally had occasion to exchange ideas on many subjects.

Shri T. T. Krishnamachari conveyed to the Prime Minister certain ideas and suggestions in regarding to social and economic development. It was with the

approval of the Prime Minister that some of our senior officers of the Finance Ministry had met Mr. T. T. Krishnamachari to seek clarification in respect of these idios. (*Interruptions*)

SHRI PILOO MODY (Godhra) :  
Were they confused or what ?

SHRI P. C. SETHI : Government categorically repudiate that in the course of these meetings the officers have taken any files or official records with them or divulged Government's thinking on policy matters.

श्री कंवरलाल गुप्त (दिल्ली सदर) :  
सभापति महोदय मैं आपकी आज्ञा से यह कहना चाहता हूँ कि जो तथ्य रखे गये हैं, वे ठीक नहीं हैं। श्री टी० टी० कृष्णामाचारी क्लैरिजिज होटल में ठहरे हुए थे वहाँ पर डिपार्टमेंट के सैक्रेटरीज और कई दूसरे अफसर गये थे। मेरी इन्फर्मेशन यह है कि वहाँ पर बजट के मामले में सलाह की गई। यदि इस की एन्कवरी की जाय तो बहुत सी बातें सामने आ सकती हैं।

SHRI RANDHIR SINGH (Rohtak) :  
On a point of order, Sir, He cannot put any question. He cannot seek any clarification. Under Rule 972 no question shall be asked at the time the statement was made.

DR. RAM SUBHAG SINGH (Buxar) :  
These officers not only went to the Claridges Hotel, they went with some files and these documents are supposed to be confidential documents.

SHRI RANDHIR SINGH : Mr. Chairman, Sir, how do you allow these questions ?

सभापति महोदय : मंत्री महोदय ने जो बक्यव्य दिया है। उस पर यदि कोई सदस्य स्पष्टीकरण के बाद सन्तुष्ट होना चाहें तो मैं उनको अवसर दे सकता हूँ।

SHRI RANDHIR SINGH : Mr. Chairman, Sir, under Rules 372 no question can be asked at the time when the statement is made.

SHRI N. DANDEKER (Jamnagar) :  
In the first place I want to know, since the allegation was concerning the Prime Minister herself having discussed matters with Mr. T. T. Krishnamachari, why the Prime Minister herself is not replying ? Why is the Minister of State dealing with this matter, who presumably was not present and is now only given a brief on behalf of the Prime Minister ? The statement which the hon. Dr. Ram Subhag Singh made was that the Prime Minister, as Finance Minister, discussed various matters relating to budget and taxation proposals and so on with Mr. T. T. Krishnamachari. It is from her we want to hear. That is my first question; Why is she not present to give this explanation ?

The Second Point is : am I to understand that officers went and discussed matters,—official matters, matters, connected with Budget proposals and financial matters with a person who has no official position and who is a rank outsider ? Would some officers be available if I want to discuss with them some such matters ? Myself being a Member of Parliament, would they come to my residence if I wanted to discuss matters with them ? Here, Mr. Krishnamachari is totally an outsider.

These are the two questions for which I would like to have an answer from the Minister.

SHRIMATI TARKESHWARI SINHA (Barh) : This is a very dangerous precedent. At the instance of any Minister can any non-official call any officer and can any officer go and meet any non-official and discuss everything ? We do not know what they discussed. Because a discussion took place primarily before the impending budget, one has to exercise a little intelligence to see that whatever policy or proposals were discussed had very deep relevance to the budget proposals now. If the non-officials are asked to get in touch with the officers by Members of Government to meet and discuss matters of such importance, how are we going to

[Shrimati Tarkshwari Sinha]

preserve the sanctity of budget proposals which have to be kept very secret? You know, Sir, even suggestions that budget secret have leaked out have created so many complications in British Parliament. This is, I think, a gross irresponsibility manifested by the Prime Minister to ask her officers to go and meet a non official whether it is A, B. or C. Mr. Krishnamachari may be an eminent person in his own right. But can an official be asked to go and meet him and discuss important proposals? I think a very serious impropriety has been committed by the Prime Minister and this should be inquired into.

**समापति महोदय :** अब मैं किसी दूसरे को अवसर न देकर मंत्री महोदय से कहूंगा कि ये जो प्वाइंट्स उठे हैं उन पर कुछ कहना चाहें तो कहें।

**SHRI PILOO MODY :** The Commissions have found him to be a liar, and you consult him.

**SHRI P. C. SETHI :** As far as the question raised by the hon. Member, Shri Dandekar is concerned, while I am answering the question, I am fully authorised to answer the question on behalf of the Prime Minister.

**SHRI N. DANDEKER :** The Prime Minister should be personally present here.

**SHRI PILOO MODY :** The allegation was not against the Governments. It is against the Prime Minister.

**SHRI P. C. Sethi :** I am making a fact...

**SHRI PILOO MODY :** How do you know the facts? As far as you are concerned it is hearsay. That is how we treat it also.

**SHRI P. C. SETHI :** As far as the position is concerned, I have clearly stated in the statement that I have made that only matters connected with socio-economic development and programmes were discussed. It is not correct to say that discussion with Mr. T. T. K.... (Interruptions)

**SHRIMATI TARKESHWARI SINHA :** Who were the officers who met him? We want that information,

**SHRI ASOKA MEHTA (Bhaidara) :** The Prime Minister may seek enlightenment from any quarter. But, is it open to the Prime Minister to ask the officers go and seek enlightenment from him? That is the point. Because, once tomorrow if you send officers to seek enlightenment from individuals, those individuals will exercise undue influence in any other matter. This is what we object to. For any enlightenment which the Minister or the Prime Minister seeks, you go to any one you like. This is what we object to.

**SHRIMATI TARKESHWARI SINHA :** Who were the officers, Sir? We would like to know the names of the officers.

**SHRI P. C. SETHI :** So far as the Question is concerned as to what were the subject-matters of the discussion, broadly, I have said that.

**SHRI ASOKA MEHTA :** What Prime Minister discussed is not important. Why were these officers made to discuss such matters? (Interruption)

**SHRI P. C. SETHI :** You had your say; please hear me. The matters were about employment, housing, banking, accelerated rural development, etc. There were some of the points that were discussed. It is not correct to say that Budget Proposals were discussed.

**SHRI PILOO MODY :** Who were the officers? What are their designations?

**SHRI P. C. SETHI :** I will tell you. (Interruption). As far as the officers are concerned,.....

**समापति महोदय :** आपके एक एक प्रश्न का उत्तर आयेगा और यदि कोई रह जायेगा तो मैं मंत्री महोदय से फिर अनुरोध करूंगा कि वे उसका उत्तर दें।

**SHRI P. C. SETHI :** As far as the officers are concerned, the meeting of the officers is also on a courtesy basis. Even

previously also, many of the officers of the Finance Ministry met Mr. Morarji Desai after he relinquished office.

AN HON. MEMBER : They have not met Mr. T. T. K. with files.

SHRI P. C. SETHI : It is absolutely wrong to say that they have met him with any papers or any file.

SHRI KANWAR LAL GUPTA : Were they directed by the Prime Minister to see Mr. T.T.K. ?

SHRI P. C. SETHI : As far as the question whether it will have any repercussions on the Budget concerned, I have made it very clear that no Budget Proposals were discussed.

Secondly, as far as the names of the officers who met him are concerned, they were Mr. Govindan Nair, Mr. Patel, Mr. Shiralakar and Mr. Bakshi.

SHRI PILOO MODY : Their designations please.

SHRIMATI TARKESHWARI SINHA : All the Secretaries of the Finance Ministry have met him.

SHRI ASOKA MEHTA : What those officers have to do with banking ? Finance Secretary has nothing to do with banking.

SHRI P. C. SETHI : I have said that they discussed socio-economic matters. I have said that.

SHRIMATI TARKESHWARI SINHA : So far as rural development is concerned, and so far as banking, employment and social services are concerned, those officers concerned with those subjects had not gone to meet Mr. T.T.K. Those who are in the Finance Ministry have gone and met Mr. T.T.K. Not the Secretary in charge of rural development, not the Secretary of the Department of Social Services. This is a dangerous situation. We would like you, Mr. Chairman, to take serious notice of this and allow a Parliamentary Committee to go into it. Almost all the Finance Ministry Secretaries have met Shri Krishnamachari and no other officers of any other department have met him. This is on the

eve of the Budget; This is a very serious situation and we would request you to let a Parliamentary Committee go into the entire matter; otherwise, it should be considered as a matter of privilege of the House.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : सभापति महोदय, यह सरकार को पार्टी के मिलाने का प्रयत्न है। यह देश में तानाशाही लाने की कोशिश है। इसके खिलाफ सारे सदन को एक आवाज उठानी चाहिये और अगर सरकार में कोई अंतरात्मा की आवाज है तो उसको सदन के सामने माफ़ी मांगनी चाहिए और यह वचन देना चाहिए कि भविष्य में ऐसा नहीं होगा। अफसरों को पार्टी के काम के लिए इस्तेमाल नहीं किया जा सकता।

श्री रणधीर सिंह (रोहतक) : किसी इंटेलिजेंट आदमी से, किसी होशियार आदमी से पृच्छना कोई हर्ज की बात नहीं है। This is not binding on the officers of the Ministry.

कुछ माननीय सदस्य : होशियार होते तो मुद्रा कांड कैसे होता ?

सभापति महोदय : जितने प्रश्न उठे हैं, मंत्री महोदय उत्तर देते समय उनका समाधान करेंगे अगर उसमें कोई बात रह जाएगी तो मैं उनसे अनुरोध करूंगा कि वह पूरे तथ्यों के साथ सदन को संतुष्ट करें। जो वह उत्तर दे रहे हैं, शान्ति के साथ आप उसको सुन लीजिए।

श्री शिव नारायण (बस्ती) : सभापति महोदय, बड़ा इंपॉर्टेंट प्रश्न है, प्रधान मंत्री को आकर जवाब देना चाहिए।

श्री कंबरलाल गुप्त : प्राइम मिनिस्टर इनकंपिटेंट हैं इसके लिए तो दूसरा महकमा ले लें।

SHRI P. C. SETHI : As far as the question of receiving certain ideas or suggestions is concerned, it is open for any member or citizen of India to give

[Shri P. C. Sethi]

suggestions to the Prime Minister. Therefore, if Shri T. T. Krishnamachari when he was in Delhi took the opportunity of meeting the Prime Minister and the Prime Minister took the opportunity of discussing certain socio-economic matters with him, there was no harm at all.

SHRI PILLO MODY : So far agreed.

SHRI P. C. SETHI : Therefore, it is wrong to say that any budgetary proposals were discussed.

As for the question of taking files or other papers to Shri Krishnamachari, I have strongly repudiated it and I contradict it here again very clearly and say that no papers and no files were taken or shown to him. It was only with the object of clarification of certain points which he had made to the Prime Minister.....

SHRI PILLO MODY : He means the Prime Minister could not understand ?

SHRI P. C. SETHI : ...that these officers went there. Shrimati Tarkeshwari Sinha, having been in the Finance Ministry herself, must be well aware of this fact that this is not the stage when budgetary proposals get started.

SHRIMATI TARKESHWARI SINHA : I am correct. This is exactly the stage when budgetary proposals get started. Let him please go and verify from the Ministry that this is the time when the budgetary proposals do get started.

श्री रणबीर सिंह : अगर ग्रशोक महता से, वाजपेयी जी से या और किसी इंटलिजेंट आदमी से पूछ लिया जाए तो कोई हर्ज की बात नहीं ।

श्री पीलू मोदी : मगर तेरे से नहीं पूछना चाहिए ।

SHRI P. C. SETHI : As regards what Shri Vajpayee said, no party matter at all is involved here.

SHRI ATAL BIHARI VAJPAYEE : Why ?

SHRI P. C. SETHI : It is not a party matter ; if socio-economic programmes are discussed with any eminent member of the public or any person who is well-versed in it, it is not a party matter. To say that Government cannot discuss any of these subjects or any of these suggestions could not be given by any member of the public or any eminent person who is well-versed in these subjects, will be wrong. Therefore, Government are fully entitled to discuss these things with any member of the public.

SHRI M. L. SONDHI (New Delhi) : Does he remember the Hugh Dalton case ? This is a warning (*Interruptions*).

SHRIMATI SUCHETA KRIPALANI (Gonda) : The Prime Minister is also the Finance Minister. This is a matter which concerns everybody. In such a case, it was but right and proper that she should have tried to answer the question herself. If she does not like to face Parliament, I can understand it. But she is the Leader of the House, rather she is the leader of her party, and it is under her instructions that these officers went to see Mr. T. T. Krishnamachari. Mr. T. T. Krishnamachari is an old friend of ours. We have all regard and good wishes for him, but he was called to Delhi not as an expert, not to give his ideas about finance and financial matters, but he came for a political and partisan purpose. His activities in Delhi were in connection with partisan political work. Therefore, it was highly improper that these officers who were framing the Budget should have been asked to go and see him. I think Mr. Sethi should know that this is the time when budgetary proposals are being formulated both at the Centre and in the States. If they had gone on Mrs. Indira Gandhi's instructions, I am sure Mr. Sethi is not in a position to know why and how and under what instructions they went. Therefore, we demand that she should come ; if she refuses to come and give a reply, we would demand that a Parliamentary Committee be appointed to go into it.

SHRI N. K. SOMANI (Nagaur) : There is one point to which I would like to draw the attention of the House and that is that a few weeks ago a very dangerous statement was made by the hon. Prime Minister when she said that the bureaucracy was a stumb-

ling block to the progress of this country— she used this phrase—and was against the realisation of the Government's programme. In that background, when she wants that all her officers and Secretaries should be indoctrinated into her way of thinking, the thinking of this truncated Government, this becomes doubly dangerous. Therefore, she should clearly say that she does not want to indoctrinate the officers. If they have the integrity and courage to disagree with her, that is another matter, but I would certainly like an assurance that this would not be done once again, and a Parliamentary Committee must go into this because this is a very dangerous precedent which would take us into the communist system. That I am sure most of us do not want.

**SHRI TENNETI VISWANATHAM** (Visakhapatnam): The Minister need not take the objections which have come from the other side as emanating from the opposition for the sake of opposition. I do not belong to these parties, I am an Independent, but I certainly do not like what has happened, and what appeared in the newspapers has been confirmed by the statement made by the Minister here. As Mr. Asoka Mehta has said, it forms a dangerous precedent. It is true that this particular gentleman may be outstanding and all that. As Shrimati Sucheta Kripalani has said, he is an old friend of ours who twice had to resign from Parliament. As an Independent, while I do not agree with all that they have said, I certainly say that this is a thing which should not have happened and I hope it will not be repeated hereafter.

**श्री रवि राय (पुरी)** : सभापति महोदय, जो कुछ श्रीमती सुचेता कृपालानी ने अभी कहा है मैं उसका समर्थन करता हूँ। आज यह साफ हो गया है और श्री सेठी खुद कह रहे हैं कि वह आये थे और उनके साथ बात हुई थी।

एक यह भी बात है कि श्री टी० टी० कृष्णामाचारी के लड़के व्यापार में हैं। यह भी हो सकता है कि ओथ आफ सीक्रेसी न लेने पर भी और मंत्रिमंडल का सदस्य न होने पर भी उन को फाइल दिखलाई गई हो और आफिसर लोग स्वयं फाइलें ले गये थे। यह भी सम्भव है

है कि जो श्री कृष्णामाचारी के लड़के व्यापार में हैं उन को कंसेशन देने के लिये यह फाइलें दिखलाई गई हो। चूँकि श्री कृष्णामाचारी को लेकर चागला कमिशन भी बैठाया गया था और मूंदड़ा काण्ड में भी वह लिप्त थे, इसलिये मैं मांग करता हूँ और जोरों के साथ मांग करता हूँ कि जिस तरीके से हम लोगों की तरफ से संसदीय कमेटी बनाने की बात कही जा रही है उसको देखते हुए इस प्रकार की कमेटी बनाई जाय।

**SHRI SURENDRANATH DWIVEDY** (Kendrapara): This is a highly improper action. While supporting what Shrimati Sucheta Kripalani has said, I would like to know one thing because I think, since she has taken the oath to the Constitution, she will be truthful in her speech. Already, the Minister has admitted in the statement that certain matters connected with rural housing, banking and unemployment were discussed. I want particularly the Prime Minister to state here categorically whether these problems were not discussed in relation to the coming Budget proposals with Mr. T. T. Krishnamachari or not. What was the particular point on which these officers were sent to Mr. T. T. Krishnamachari to discuss, if it not related to the coming Budget proposals? Let the Prime Minister make the position very clear. Mr. Sethi may have been briefed all right but he was not present there. I do not know whether Mr. Sethi was consulted when these officers were sent to TTK. Probably he is not aware of the whole facts. Therefore, the Prime Minister should herself clarify the position and take the House into confidence and truthfully admit here that she has committed a breach of privilege and contempt of the House by asking officers to go to a non-official who has nothing to do with Parliament or the Government as such.

**SHRI M. L. SONDHI**: I only wanted to remind them that there are precedents in British History. During the pre-budget Period they should be more cautious and careful. The case of Hugh Dalton in Britain is there as an example and the whole of Britain was rocked on that matter. That is a very important issue and it is

[Shri M. L. Sondhi]

not easy to escape responsibility because there is onus on them during a period like this. When there is a jury constituted the jurors are not supposed to meet anybody during that period. There is constructive liability and there should be fiscal confidence.

**SHRI PILOO MODY :** Who the Prime Minister consults is her business ; she will be known by the friends that she keeps. But I certainly resent the fact that the Prime Minister of this country should order senior officials of this Government to go and see private individuals in their hotel suites with the purpose of getting instructions as to what should be done. It is this basic approach that is wrong and has brought the entire administration of this country into jeopardy and ridicule.

श्री कंबर लाल गुप्त : मैं एक आश्वासन चाहता हूँ। बम्बई के ए आई सी सी सेशन में इन अफसरों को नहीं भेजा जाएगा। इतना जरूर आप आश्वासन दें।

श्री अबदुल गनी डार (गुडगांव) : तुम्हारे पितामी ने सब राज खोला खता इस में बन्देकी सरकार क्या थी।

شری عبدلعزیز ڈار (گوڈگاؤں)  
تمہارے پیٹا می نے سب راز کھولا  
خط اس میں بندے کی سرکار کیا تھی

**SHRI P. C. SETHI :** I have made all enquiries into the matter and whatever statement I have made here, I have made with a full sense of responsibility. I have categorically denied what Mr. Rabi Ray has said. No. papers or files were shown to T.T.K. In spite of this if hon. Members persist, they may...(Interruptions.)

As regards what Mrs. Kripalani has said, I have said at the beginning that I am authorised to make statement on behalf of the Prime Minister. There is nothing wrong in it. According to the division of work and duties, I am fully entitled to say it and there is nothing wrong in it Mr. Somani has said that

officers were being indoctrinated and put some words in the mouth of the Prime Minister. First of all according to my information, she has not made any general statement of that nature. Scandily, there is no question of indoctrinating officers. The officers are there to carry out Government policies and whatever policies Government formulate it is the duty of the officers to carry them out honestly and implicitly...(Interruptions.)

**SHRI PILOO MODY :** What about the propriety of ordering officials to see private individuals ?

**SHRI P. C. SETHI :** The hon. Mr. Dwivedy wanted to know whether I was consulted. It is not necessary for the Prime Minister to consult me; it is necessary for me to consult her. She could, on her own authority, allow officers to seek certain clarifications. And, therefore, for seeking certain information and clarifications, officers went to discuss the matter with him. (Interruption) Therefore, there is nothing wrong. Neither there were any budgetary proposals that were discussed, nor were any files taken. It was only consultation of a general nature, and certain subjects were given. I have given certain subjects as illustrative of what type of subjects were dealt with. Therefore, I stand by the statement which I have made.

I would also like to say that although under rule 372 this was a *suo motu* statement,—it was not necessary—I carried out your orders and I have replied to all the question that were put by the hon. Members. (Interruption)

**DR. RAM SUBHAG SINGH :** I beg to move : "That this matter be referred to a Paliamentary Committee."

श्री रघुवीर सिंह शास्त्री (बागपत) : सभापति महोदय, मैं मंत्री महोदय से यह जानना चाहता हूँ कि जब आफिसर्स श्री टी० टी० कृष्णभाचारी के पास गये और वहाँ जो बातें हुई, क्या उनके कोई नोट लिये गये। क्या उस बातचीत का कोई रिकार्ड रखा गया था; यदि हाँ, तो उस को सदन के सामने पेश किया जाये।

श्री कंबर लाल गुप्त : सभापति महोदय, मैं प्रस्ताव करता हूँ कि रूलज़ को ससपेंड कर दिया जाये और डा० राम सुभग सिंह के मोशन को ले लिया जाये।

श्री अटल बिहारी वाजपेयी : मैं इस का समर्थन करता हूँ।

श्री रवि राय : मैं इस का समर्थन करता हूँ।

सभापति महोदय : डा० राम सुभग सिंह का जो प्रस्ताव है, उस को सदन में लाने की अपनी एक प्रक्रिया है। पहले यह अध्यक्ष महोदय के पास जायेगा और.....(व्यवधान)

श्री कंबर लाल गुप्त : सभापति महोदय, मैंने रूलज़ के ससपेंशन के बारे में जो प्रस्ताव रखा है, पहले उस पर सदन की राय ले ली जाये।

सभापति महोदय : रूलज़ को ससपेंड करने की भी एक प्रक्रिया है। उन को अध्यक्ष की अनुमति से ससपेंड किया जायेगा। मैं डा० राम सुभग सिंह के प्रस्ताव को अध्यक्ष के पास भेजूंगा और कल हम और आप इस पर निर्णय लेंगे। (व्यवधान)

श्री रवि राय : शुभस्य शीघ्रं। (व्यवधान)

सभापति महोदय : मैं यह अवश्य चाहूंगा कि सदन में जो सन्देह व्याप्त हो गया है, उस का निराकरण करने के लिए प्रधान मंत्री इस विषय में थोड़ा और स्पष्टीकरण कर दें। उस के बाद डा० राम सुभग सिंह का प्रस्ताव..... (व्यवधान)

डा० रामसुभग सिंह : सभापति महोदय, ऐसे महत्वपूर्ण मामले को देर तक नहीं टालना चाहिए। (व्यवधान)

श्री सुरेन्द्रनाथ द्विवेदी : सभापति महोदय, जहाँ तक मैं सम्झता हूँ, सदन में ऐसा प्रस्ताव ला कर उस को डिसकस करने के बारे में हमारे रूलज़ में कोई बाधा, प्राहिविशन, नहीं है।

No prohibition under the rules for immediate discussion. You are quite competent to take it up without referring to the Speaker. You are quite competent. (Interruption)

श्री कंबर लाल गुप्त : सभापति महोदय, मैं रूल 388 के अन्तर्गत पायंट आफ़ वार्डर उठाना चाहता हूँ, जो इस प्रकार है :

"Any Member may, with the consent of the Speaker,....."

सभापति महोदय : माननीय सदस्य कृपया अपना स्थान ग्रहण करें। चूँकि यह प्रस्ताव अचानक ही आ गया है, इसलिए इस समय मैं केवल इतना ही कहूँगा कि प्रधान मंत्री कल इस विषय पर एक बवतव्य दे दें, ताकि इस बारे में और स्पष्टीकरण हो जाये। (व्यवधान)

श्री शिव नारायण : प्रधान मंत्री यहां हैं। (व्यवधान)

डा० राम सुभग सिंह : प्रधान मंत्री अभी सदन में आयेँ और स्पष्टीकरण करें।

सभापति महोदय : अब हम अपनी अगली चर्चा प्रारम्भ करते हैं। (व्यवधान)

SHRIMATI SUCHETA KRIPALANI : The Prime Minister had every opportunity to come; we were begging her to come. But she is not here. I think she has treated the House with contempt. Therefore, we demand a probe by a Parliamentary Committee... (Interruption)

SHRI P. C. SETHI : I strongly repudiate what the hon. member has said just now. (Interruptions)

DR. RAM SUBHAG SINGH : This morning this matter was raised. Now they have come forward on their own to give a reply. When they are fully prepared and the Speaker is fully conversant with all the matters, this matter need not be delayed any further.

SHRI P. C. SETHI : As far as the Government is concerned, we have clarified the entire position. (Interruptions).



श्री रवि राय : आपका जवाब संतोसजनक नहीं है ।

डा० राम सुभग सिंह : अगर ऐसी बात है तो स्पीकर को बुलाया जाये । इस के ऊपर निर्णय होना चाहिए ।

SHRI PILOO MODY : When the division bell rings, the Prime Minister comes running to the House.

SHRI SURENDRANATH DWIVEDY : The Chair has an inherent right in this matter. Under the rules, it is not necessary that it should be referred to the Speaker. The Chair is within its rights to go into the question immediately. When the proposals has been made, I think it is better for you to put the proposal before the House to accept it or reject it.

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, आप अपनी जिम्मेदारी को पूरी तरह से पूरा करें। आप जब कुर्सी पर हैं तो आप को अध्यक्ष के सारे अधिकार प्राप्त हैं आप को निर्णय देना है और देना चाहिए। मैं आशा करता हूँ कुर्सी अपने इस अधिकार का सम्पूर्ण रूप से पालन करेगी और इस बात पर अपना निर्णय देगी।

सभापति महोदय : यादव जी ने प्रश्न उठाया है उस के सम्बन्ध में मेरा अपना कहना यह है कि अगर डा० राम सुभग सिंह ने यह प्रश्न कल दिया है और अभी तक कार्यालय के द्वारा यहाँ नहीं आ पाया है कि स्पीकर ने उस पर क्या व्यवस्था दी है। विचार किया जायेगा या नहीं किया जायेगा तो मैं यत्न करूँगा कि जब तक सभा की कार्यवाही यहाँ चलेगी उस बीच अध्यक्ष महोदय यहाँ आ जायँ और जो प्रश्न उन्होंने उठाया है उस पर अपना निर्णय दें। इस बीच में प्रधान मंत्री अगर कहीं उपलब्ध हो सकेंगे ... (व्यवधान)

उस से पहले हम अगली चर्चा आरम्भ करते हैं, मध्यावधि चुनाव के सम्बन्ध में विवि तथा समाज कल्याण मंत्री द्वारा दिए गये व्यक्तव्य पर श्री कंवर लाल गुप्त चर्चा उठायेंगे। श्री कंवर लाल गुप्त

डा० राम सुभग सिंह : स्पीकर साहब को बुलाया जाय। प्रधान मंत्री आएँ या न आएँ... (व्यवधान)...

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, आज से कुछ दिन पहले मंत्री महोदय ने यह वक्तव्य दिया था कि...

श्री ओम प्रकाश त्यागी (मुरादाबाद) : सभापति महोदय, इस पर पहले आप अपना निर्णय दीजिये।

सभापति महोदय : मैंने अपना निर्णय दे दिया है। गुप्त जी इतने में अपना भाषण जारी रखेंगे। अध्यक्ष महोदय के पास सूचना भेजवाई गई है।

SHRI P. C. SETHI : All the facts relevant to the matter have been placed before the House and there is nothing further which the Prime Minister would be able to add. (Interruptions).

श्री अटल बिहारी वाजपेयी : सभापति जी, यह आप की बात काट रहे हैं। अभी आप ने कहा था कि कल प्रधान मंत्री कुछ और स्पष्टीकरण देंगी और यह कह रहे हैं कि प्रधान मंत्री को कुछ कहना नहीं है तो इस प्रश्न पर अभी निर्णय होना चाहिए। ... (व्यवधान) ..

सभापति महोदय : मेरा अपना निवेदन यह है कि अध्यक्ष महोदय को सूचना भेजवाई गई है। वह अभी आ रहे हैं। इसलिए माननीय कंवर लाल गुप्त जी अभी अपना भाषण आरम्भ करें।

डा० राम सुभग सिंह : स्पीकर के आने तक इस पर डिस्कशन चलने दीजिये ।

श्री सनमर गूह (कन्टाई) : आन ए प्वाइन्ट आफ आर्डर सर । आप ने अभी अध्यक्ष की हैसियत से यहां कहा कि प्राइम मिनिस्टर हाउस में आकर इस बयान को साफ कर दें, यह आप ने साफ तौर पर यहां एनाउंस किया है । लेकिन यह हाउस में आपने जो कहा उस के खिलाफ मिनिस्टर का यह कहना है, क्या उन्हें इस को रिप्यूट करने का हक है ? उन्होंने कहा कि इस के आगे प्राइम मिनिस्टर को कुछ कहना नहीं है ।

“There is nothing to be told by the Prime Minister”. This is a direct insult, direct repudiation and direct challenge of the ruling made by the chairman.

श्री कंवर लाल गुप्त : सभापति महोदय, मैं आप का ध्यान रूल 338 की तरफ दिलाना चाहता हूँ । इस रूल के तहत आपको अध्यक्ष होने के नाते पूरे अधिकार हैं कि जो विजनेस सदन के सामने है, उस को सस्पेण्ड कर के जो नया मोशन डा० राम सुभग सिंह लाये हैं, उस को लिया जाय तथा बोटिंग के लिए रखा जाये । मैं आपकी आज्ञा से उस रूल को पढ़ता हूँ— इस में लिखा है—

“Any member may, with the consent of the Speaker, move that any rule made may be suspended in its applications to a particular motion before the House and if the motion is carried the rule in question shall be suspended for the time being.”

सभापति महोदय, यह इतने महत्व का सवाल है और मुझे खुद व्यक्तिगत जानकारी है कि जो तथ्य अभी सेठी जी ने दिये हैं वे पूरे नहीं रखे गये हैं । 10-12 दिनों से वे ब्लैरिजिजि होटल में हैं तथा कई बार वहां पर आफिसर्स

मिलने के लिए भेजा गया है तथा उन के साथ कागज़ भी थे । मैं यह निश्चित रूप से कह सकता हूँ कि उन के साथ बजट डिस्कस किया गया है तथा अन्य कोई चीज़ डिस्कस नहीं की गई है । यह इतनी महत्वपूर्ण चीज़ है कि अगर प्रधान मंत्री बजट तैयार नहीं कर सकतीं तथा उन्हें किसी बड़े आदमी से सहायता की जरूरत पड़ती है तो वे खुद डिस्कस कर सकती थी, लेकिन किसी अफसर को भेजना और अपनी पार्टी के लिए इस तरह से इस्तेमाल करना जायज़ नहीं है । कल वह यह कहें कि ए०आई० सी०सी० के आफिस में जाइये, वहां पर डिस्कस कीजिये तो यह एक गलत बात होगी । इन्होंने एक पैनल बना रखा है, एक कमेटी बनाई है, जिसमें इस सदन के भी कई सदस्य हैं, कल उन से कहा जाय कि आप उस पैनल में जाइये, उन से गाइडेंस लीजिए—यह एक बहुत बुरी परम्परा होगी । मेरी यह प्रार्थना है कि आप यह रूल सस्पेण्ड कर के...

श्री रवि राय : कोई जरूरत नहीं है ।

श्री कंवर लाल गुप्त : जो प्रस्ताव डा० राम सुभग सिंह ने रखा है, उस को ले लीजिये और उस पर डिस्कशन हो ।

SHRI VASUDEVAN NAIR (peermade): The hon. Minister has chosen to make a statement in the House. Of course, sometimes Ministers make such statements without prior notice. Here is an important subject and here I should say that the conduct of the government can be considered to be improper. But

AN HON. MEMBER : Remove that “but”.

SHRI VASUDEVAN NAIR : If there is an attempt to hustle me, I cannot submit to that. By the time I came into the House some members have already spoken. I could not hear them. I have also not heard the entire statement of the Minister. Sir, you have rightly stated that the Prime Minister should clarify the position.

**SHRI ATAL BIHARI VAJPAYEE :** But the Minister of State has said that the Prime Minister would not say a word.

**SHRI VASUDEVAN NAIR :** If there has to be a decision on the matter, there should be a proper discussion before that decision is arrived at. So, let us be given an opportunity for proper discussion and let there be a proper motion.

**SHRI SURENDRANATH DWIVEDY :** There is a motion.

**SHRI VASUDEVAN NAIR :** May be, I do not know.

**SHRI SAMAR GUHA :** It is not an impromptu motion; it was given notice one day in advance.

**SHRI VASUDEVAN NAIR :** Let the motion be circulated; heavens are not going to fall.

**SHRI PILLO MODY :** But this government may.

**SHRI VASUDEVAN NAIR :** It may be very good for you. You should welcome it. Let there be a proper motion, let it be circulated and let us have a discussion, let all the parties get an opportunity to express their views and then let us have a decision on it. You have given a ruling to that effect. Why is that ruling again challenged in the House... (*Interruption*) ?

**SOME HON. MEMBERS :** The Minister challenged it... (*Interruption*)

**SHRI JYOTIRMOY BASU (Diamond Harbour) :** It should be done in the manner Shri Vasudevan Nair has suggested and not in the shortcut manner.

**श्री मधु लिमये (मुंबेर) :** सभापति महोदय, यदि आप मुझे इजाजत देंगे तो मैं कुछ अर्ज करना चाहता हूँ। इधर तीन चार रोज से हम लोग बहुत चिन्तित और परेशान थे जब अखबारों में हमने यह खबर पढ़ी कि वित्त मन्त्रालय के बड़े बड़े अफसर श्री कृष्णामाची से मिले हैं और

उन्होंने न केवल आर्थिक नीति के बारे में बल्कि अर्थ संकल्प (बजट) के बारे में उनके साथ बातें की हैं। इधर दो तीन साल से बजट की जो बातें हैं उनका रहस्य उद्घाटन करने के बारे में मैं लगातार इस सदन में बहस उठा रहा हूँ... (व्यवधान)... मोरारजी के खिलाफ भी उठाने की हिम्मत है, तुम्हारी तरह नहीं हूँ, तुम्हारे वित्त मंत्री, श्रीमती इन्दिरा गांधी के खिलाफ भी उठाऊंगा। चाहे मोरारजी भाई हों, या इन्दिराजी हों मेरे लिए कोई फर्क नहीं है। मैं किसी का नाम नहीं ले रहा था।

मैं बजट की बातों के बारे में गुप्तता रखने के इसलिए पक्ष में हूँ क्योंकि अगर उसमें से किसी चीज का पता चल जाता है तो उसको लेकर लोग लाखों रुपया स्टॉक एक्सचेंज पर कमाते हैं...

**एक माननीय सदस्य :** करोड़ों कमाते हैं।

**श्री मधु लिमये :** कभी कभी करोड़ों भी कमाते हैं, मैं घटाकर बोलता हूँ ताकि कोई मेरी जवान न पकड़ सके।

अब कृष्णामाचारी जी कौन हैं? किस स्थिति में इनको सरकार से हटाया गया? क्या सदन उस बात को नहीं जानता है? संसद के कई सदस्यों ने उनके खिलाफ एक अभियोग पत्र... (व्यवधान)... श्री बनर्जी भी मेरे साथ थे। श्री ज्योतिर्मय्य बसु की पार्टी भी बहुत जल्दी आयेगी, घबड़ाओ नहीं। जब इनकी गर्दन भी बंगाल में कट जायेगी जैसे कि केरल में कट गई है तो इनको भी अकल आ जायेगी। घोरज रखो, घबड़ाओ मत।... (व्यवधान)...

**SHRI JYOTIRMOY BASU :** Our party is not interested in fire works. We are interested in the real delivery of goods to the people.

**श्री मधु लिमये :** इसमें सबाल यह है कि जिन कृष्णामाचारी के बारे में यहां पर अभि-

योग-पत्र लगाया गया और भूतपूर्व प्रधान मंत्री श्री लाल बहादुर शास्त्री जी ने कहा था कि मैं यह मामला सुप्रीम कोर्ट के मुख्य न्यायाधीश के पास ..

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : Sir, on a point of order.

श्री मधु लिमये : मैं प्वाइंट आफ़ शार्डर पर ही खड़ा हूँ ।... (व्यवधान)...

सभापति महोदय : जब कोई माननीय सदस्य प्वाइंट आफ़ शार्डर रेज़ कर रहा हो तो कोई दूसरा सदस्य उसके बीच में प्वाइंट आफ़ शार्डर रेज़ न करे ।... (व्यवधान)...

SHRI GOVINDA MENON : Under what rule is his point of order ?

SHRI MANUBHAI PATEL (Dabhof) : Under what rule are you raising it ?

SHRI GOVINDA MENON : When I raise it, I will state that. Now I want to know under what rule is his point of order.

SHRI M. L. SONDHY : What is this impertinence ? Why should he ask that ?

SHRI GOVINDA MENON : It is absolutely pertinent... (Interruption)

SHRI RANDHIR SINGH : The use of the word 'impertinence' is very bad.

SHRI PILOO MODY : Very impertinent.

SHRI RANDHIR SINGH : This is too much.

SHRI GOVINDA MENON : Sir, I heard Shri Madhu Limaye saying... (Interruptions). The House would like to know... (Interruptions)

श्री मधु लिमये : मुझको टोका नहीं जायेगा तो दो मिनट में समाप्त कर दूंगा । सभापति महोदय, मैं यह अर्ज कर रहा था कि भारत के भूतपूर्व प्रधान मंत्री श्री लाल

बहादुर शास्त्री ने कहा था कि मैं यह मामला उस समय के मुख्य न्यायाधीश के पास उनकी राय के लिये भेजना चाहता हूँ । कृष्णमाचारी डर गए और उन्होंने इस्तीफा दे दिया । अब जिस आदमी के बारे में इस प्रकार का आरोप पत्र था जिसकी भूतपूर्व प्रधान मंत्री जांच करवाना चाहते थे, उस आदमी के पास अगर अब व्यवस्था सम्बन्धी कागजात, वित्त मंत्रालय के कागजात, वजट सम्बन्धी बातें अगर जाती हैं तो क्या इस सदन को यह जानने का अधिकार नहीं है और क्या प्रधान मंत्री को इस बात का खुलासा नहीं करना चाहिए ? प्रधान मंत्री ऐसे समय पर कहां जाती हैं, पता नहीं चलता । इसलिए अध्यक्ष महोदय, आप व्यवस्था दीजिए और इन लोगों को आदेश दीजिए कि प्रधान मंत्री अभी आयें और बयान दें और फिर उसके ऊपर तत्काल बहस इस सदन में चलाई जाए ।

SHRI R. D. BHANDARE (Bombay Central) : Having heard all our friends, I think, you have already determined the point that the matter be referred to the Speaker. Now, on the question of the privilege motion moved by Dr. Ram Subhag Singh, you have only decided the point that the matter be sent to the Speaker.

Now, I am calling your attention to is Rule 223 which says :

"A member wishing to raise a question of privilege shall give notice in writing to the Secretary before the commencement of the sitting on the day..."

SHRI SAMAR GUHA : This is not a question of privilege. This is a motion... (Interruptions)

SHRI R. D. BHANDARE : The Chair has, therefore, the right to say that the question be referred to the Speaker and the Speaker shall decide the matter and this motion be treated as notice for tomorrow. (Interruptions) Therefore, you cannot allow the discussion.

**सभापति महोदय :** डा० रामसुभग सिंह जी ने जो प्रस्ताव दिया है, मुझे पता चला है कि कल भी उन्होंने इस प्रकार का प्रस्ताव दिया था, (व्यवधान).....

**SHRI RANDHIR SINGH :** Under what Rule is this motion admitted, Sir? I want to find out. Under what Rule Dr. Ram Subhag Singh gives his motion? (Interruptions)

**सभापति महोदय :** मेरी व्यवस्था यह है कल डा० रामसुभग सिंह जी ने इस पाइंट को रोज करने के लिए एक नोटिस अध्यक्ष के नाम दिया था, प्रस्ताव नहीं दिया जैसी की कार्यालय से जानकारी हुई है। लेकिन फिर भी जैसा कि मैं पहले कह चुका हूँ, प्रधान मंत्री अगर इस समय उपलब्ध न हों तो कल इस विषय का स्पष्टीकरण करें और अगर आवश्यकता रहेगी तो दूसरा प्रस्ताव लाया जा सकता है। इस समय यह चर्चा समाप्त होकर दूसरी चर्चा आरंभ होती है।

**SHRI PILOO MODY :** She has gone to Madras.

**सभापति महोदय :** इस कार्य का कल के लिये रखने की बात वगैर कार्य-सूची को देखे हुए तो नहीं कही जा सकती।

**SHRI SURENDRANATH DWIVEDY :** Since we have taken one hour on this discussion already, I think, will not be possible to have this Debate under Rule

193. The time is already over. This discussion should be taken up tomorrow.

**सभापति महोदय :** यह तो कार्यालय से पता किया जा सकता है अगर होसकता है तो ऐसा कर लिया जायेगा। लेकिन अभी 10 मिनट शेष हैं, श्री कंवरलाल गुप्ता अपना भाषण प्रारम्भ करें।

**श्री कंवरलाल गुप्त :** मेरी एक प्रार्थना है कि वजाय इसके कि पांच-सात मिनट के लिये आज लिया जाये सारा डिबेट किसी और दिन के लिये तय कर दिया जाये तो अच्छा होगा। एक दो प्वाइंट आज रखे जाये और फिर बाद में रखवा जाय यह ठीक नहीं होगा।

**सभापति महोदय :** आप भाषण प्रारम्भ कीजिए।

**SHRI N. DANDEKER :** This is a very important subject. If he speaks for 7 minutes today and for 7 minutes on some other day it would make no sense. It would make sense only if he makes a continuous speech.

**SHRI SURENDRANATH DWIVEDY :** Sir, I think, we may now adjourn.

**सभापति महोदय :** अगर इस प्रस्ताव को प्रस्तुत करने वालों की यही इच्छा है तो फिर इस समय मैं सदन को स्थगित करता हूँ।

17.53 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 3, 1969/Agrahayana 12, 1891 (Saka).*